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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
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O.A. 510 150/96.

Dt. of Decision : 19-04-96.

Amudala Samuel Heyer Paulsen .. Applicant.

vs.

1. The General Manager, (Personnel),  
SC Rly, Rail Nilayam, Sec'bad.
2. The Chief Signal and Telecomm-  
unicationsx Engineer, SC Rly,  
Sec'bad.
3. The Sr.Divl.Personnel Officer,  
Vijayawada. .. Respondents.

Counsel for the Applicant : Mr. J.Venugopala Rao

Counsel for the Respondents : Mr. J.R.Gopal Rao,  
SC Rly.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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510  
O.A. No. 150/96.

Date: 19-4-1996.

O R D E R

X as per Hon'ble Sri R. Rangarajan, Member(Administrative) X

This OA is filed praying for a direction to the respondents No.1 & 2 to accept the resignation of the applicant from the job and consequently to release the amount kept back in his Provident Fund Account No. 534398 for over 10 years with interest of 24% from 16.8.1985.

2. The learned Standing Counsel submitted that he has received a letter from the respondents and as per that letter he will be paid an amount of Rs. 2,919/- available in the PF account of the applicant with interest upto 31.3.1977. It is also informed in that letter that the applicant has to submit 1A-CUM-HR (form enclosed) duly filled. It is further stated by the learned Standing Counsel that the form has not been filled yet by the applicant though it was sent to him on 29.1.1996 (a copy to of the letter dt. 29.1.96 was handed over to the applicant's counsel by the learned Standing Counsel today). Now that the respondents have agreed to pay the PF amount lying in his account, the applicant should immediately fill up the form and submit the same to the concerned for receiving the PF amount. If the form is filled up and submitted by the applicant, the PF amount lying in his account should be paid to him within 15 days from the date of receipt of the filled-up form. In view of the above, no further direction is required in regard to the payment of PF amount to the applicant.

..3/-

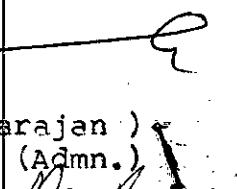
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3. The learned counsel for the applicant submitted that he is entitled for interest on the kept back PF amount. But, he has to make a representation in this connection requesting for payment of the interest on the amount kept back in his PF account. The learned counsel for the applicant also submitted that the date of acceptance of his resignation has also to be communicated to him. He brought to my notice Annexure-VI letter dt. 16.8.1985 wherein R-2 had sent a note to Chief Personnel Officer with a copy to R-3 to submit necessary papers to accept the resignation letter of the applicant. This goes to prove that the resignation has been received by the respondents. The applicant in his representation praying for interest on the kept back amount of PF should also indicate his request for giving him the details in regard to the date of acceptance of his resignation letter. When such a representation is received by the respondents, the respondents will dispose of that representation in accordance with rules.

4. In view of what is stated above the only direction required to be given is to dispose of the representation of the applicant when received as stated in para-3 supra expeditiously.

5. The OA is ordered accordingly as above at the admission stage itself. No costs.

  
( R. Rangarajan )  
Member (Admn.)

  
Dated 19th April, 1996.  
Dictated in the open court.

D.R. (Jadhav) 7-570

:4 :

Copy to :-

1. The General Manager, (Personnel), S.C.Railway, Railnilayam Secunderabad.
2. The Chief Signal and Telecommunications Engineer, S.C. Railway, Secunderabad.
3. The Sr. Divisional Personnel Officer, Vijayawada.
4. One copy to Sri. J.Venugopala Rao, advocate, CAT, Hyd.
5. One copy to Sri. J.R.Gopala Rao, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

8/17/1996 - 1507 96

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COMPARED BY

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : MCA

DATED: 19/6/96

ORDER/JUDGEMENT

M.A. NO./R.A./C.A. No.

510 IN

R.A. NO. 150796

O.P. closed at the admission stage itself.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

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No Spare Copy

